

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. NO. 177/93

~~TXN NO.~~

DATE OF DECISION 27/4/1994

Shri Bhupendra J. Patel Petitioner

Mr.A.K.Chitnis Advocate for the Petitioner (s)

Versus

Union of India & Ors. Respondent

Mr.Anil Kothari Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. K.Ramamoorthy : Member (A)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No

: 2 :

Shri Bhupendra J. Patel,
Opp. Velcha Railway Station,
Velcha, Dist: Bulsar.

: Applicant

(Advocate: Mr.A.K.Chitnis)

Versus

1. Union of India
Through:
General Manager,
Western Railway,
Churchgate, Bombay-400 020

2. General Manager
Western Railway,
Churchgate, Bombay-400 020

3. Divisional Railway Manager,
Divisional Office,
Western Railway,
Bombay-Central.

: Respondents

(Advocate: Mr.Anil Kothari)

ORAL ORDER

IN

O.A.177/93

Date: 27/4/94

Per: Hon'ble Mr.N.B.Patel : Vice Chairman

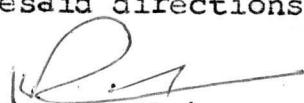
After having heard the applicant's learned advocate Mr.Chitnis and Mr.Anil Kothari, learned ^{their} Railway Counsel, and, after taking sense, we are of the opinion that this matter can be disposed of by issuing the following directions:-

(1) The applicant is directed to make a fresh representation addressed to the General Manager (Est.) Western Railways, Bombay within two weeks hereof seeking compassionate appointment mentioning all details in the

said representation about his brothers and sisters and stating as to when each of them and he himself attained majority (stating birth date of each if possible) and also mentioning as to whether his elder brothers have been employed since before the death of his father and, if so, since when and with whom. The applicant is further directed to furnish with his representation all evidence in support of his representation on the aforesaid points.

- (2) The General Manager or the appropriate competent authority is directed to make an enquiry into the matter and to take decision on the representation of the applicant within a period of 12 weeks after receipt of the representation by him and to communicate his decision to the applicant within a period of 10 days after it is taken.
- (3) The General Manager or the appropriate competent authority is directed to decide the representation of the applicant in the light of all extant provisions on the subject including the Railway Board's letter No.E(NG) II/84/RC I/172 dated 1.3.1985.

The O.A. stands disposed of with the aforesaid directions. No order as to costs.


(K. Ramamoorthy)
Member (A)


(N.B. Patel)
Vice Chairman

AHMEDABAD BENCH

Application No. 041477/93 OF 19

Transfer Application No. Old w.Pett.No

CERTIFICATE

Certified that no further action is required
to be taken and the case is fit for consignment to the
Record Room (Decided).

Dated: 06/05/94

Countersigned :

Ankush
0816/94

Section officer/Court officer.

coocoo
Signature of the
Dealing Assistant.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

AT AHMEDABAD BENCH

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CAUSE TITLE 04/177/93

OF 19

NAME OF THE PARTIES MR B.J. Patel

MR B.J. Patel

VERSUS

U. O. I. 2 0.00